

ITEM NO.31

COURT NO.7

SECTION II-A

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition for Special Leave to Appeal (Crl.) No. 7068/2023

(Arising out of impugned final judgment and order dated 20-01-2023 in CRLWP No. 300/2023 passed by the High Court of Judicature at Bombay)

CENTRAL BUREAU OF INVESTIGATION

Petitioner(s)

VERSUS

VENUGOPAL NANDLAL DHOOT

Respondent(s)

(FOR ADMISSION and I.R. and IA No.111486/2023-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT)

Date : 05-07-2023 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE A.S. BOPANNA
HON'BLE MR. JUSTICE M.M. SUNDRESH

For Petitioner(s) Mr. Suryapraksah V Raju, A.S.G.
Mr. Madhav Sinhal, Adv.
Mr. Zoheb Hussain, Adv.
Mr. Annam Venkatesh, Adv.
Mr. Rajat Nair, Adv.
Mr. Arvind Kumar Sharma, AOR

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

Issue notice to the respondent.

(RAJNI MUKHI)
COURT MASTER (SH)

(DIPTI KHURANA)
ASSISTANT REGISTRAR